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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 684 of 2006

Jabalpur, this the 21st day of September, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Brijraj Singh, S/o. Late
Shri Bhondu Singh, aged about
57 years, R/o. 51, Udai Nagar-1,
1, Vehicle Road, Jabalpur. **Applicant**

(By Advocate – Shri V. Tripathi on behalf of Shri S. Paul)

V e r s u s

1. The Secretary,
Ministry of Home Affairs,
Official Language Department,
Loknayak Bhawan, Khan Market,
New Delhi.
2. The Director,
Central Hindi Training Institute,
Official Language Department,
Ministry of Home Affairs,
74, B Wing, Paryawas Bhawan,
CGO Complex, Lodhi Road,
New Delhi.
3. The Deputy Director,
Central Hindi Training Institute,
Central Region,
Official Language Departemnt,
Napier Town, Jabalpur. **Respondents**

(By Advocate – Shri M. Chourasia)

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

Head the learned counsel for the applicant and Shri M. Chourasia, Additional Central Government Standing counsel, appearing for the respondents.

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2. This Original Application has been filed by the applicant against the transfer order dated 19.7.2006 (Annexure A-1) transferring him from Jabalpur to Guwahati. The applicant has submitted a representation against the transfer order on 11.9.2006 (Annexure A-5) which is still to be decided by the competent authority. The learned counsel for the applicant submitted that the applicant has not yet been relieved and he will be satisfied if the competent authority is directed to decide his representation before ordering him to proceed on transfer. Shri M. Chourasia, Additional Central Government Standing counsel, appearing for the respondents, has no objection to this prayer.

3. Accordingly, we direct the respondent No. 2 to decide the representation of the applicant at Annexure A-5 dated 11.9.2006, within a period of one month from the date of receipt of a copy of this order through a speaking and detailed order and until decision on the representation is taken, status quo may be maintained. Be it noted that we have not expressed any opinion on the merits of the case.

4. With the aforesaid observation the Original Application is disposed of.

A.K. Gaur
(A.K. Gaur)
Judicial Member

Gaurav
(Dr. G.C. Srivastava)
Vice Chairman

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कृतांकन सं. ओ/न्या.....जबलपुर, दि.....
द्वारा दिनांक: 25.9.06 द्वारा दिनांक: 25.9.06
(1) दर्शक, नियमानुसार नियमानुसार, जबलपुर
(2) अधिकारी, नियमानुसार नियमानुसार, जबलपुर
(3) प्रत्यार्थी नियमानुसार नियमानुसार, जबलपुर
(4) कार्यालय, नियमानुसार नियमानुसार, जबलपुर
सूचना एवं अनुदान का नियमानुसार
उप रजिस्ट्रार

J. P. Singh ADV 23P
M. Chourasia
ADV 23P

25-9-06